

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2665
ANSWERED ON:13.03.2013
WAKF PROPERTIES
Abdulrahman Shri

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether as many as 123 Wakf properties are in possession of the Delhi Development Authority (DDA) and Land and Development Office;
- (b) if so, whether there has been a long standing demand from Central and Delhi Wakf Boards to transfer these properties to Wakf Board ; and
- (c) if so, the details thereof and the time by which these properties are likely to be transferred to Wakf Board?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a): Yes, Madam.

b) & (c): An order for transfer of 123 properties (62 properties of DDA and 61 properties of Land and Development office) to Delhi Wakf Board on perpetual lease basis @ Rs. 1/per acre per annum has been stayed by Hon'ble High Court in Writ Petition (Civil) No. 1512/1984 titled "Inderprasta Vishwa Hindu Parishad Versus Union of India & others".

In view of the above, no time -frame can be given at this stage.